

ITEM NO.33

COURT NO.13

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22977/2026

[Arising out of impugned judgment and order dated 25-06-2026 in WP(C) No. 480/2026 passed by the High Court of Judicature at Bombay at Goa]

AGRAVANSI PRIVATE LIMITED

Petitioner(s)

VERSUS

THE STATE OF GOA & ORS.

Respondent(s)

IA No. 191154/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 191153/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 10-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Ms. Megha Karnwal, AOR
Mr. Aaditya Thorat, Adv.
Ms. Awanitika, Adv.
Mr. Muktesh Bajpai, Adv.
Ms. Umang Motiyani, Adv.
Mr. Avinash Mathews, Adv.

For Respondent(s) Mr. Tapesk Kumar Singh, Sr. Adv. (through VC)
Mrs. Suveni Bhagat, Adv.
Mr. Aditya Pratap Singh, Adv.
Mr. Sukant Vikram, AOR (through VC)

Ms. Pallavi Pratap, AOR
Ms. Prachi Pratap, Adv.
Dr. Prashant Pratap, Adv.
Ms. Nikita Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Krishnan Venugopal, learned Senior Counsel for the petitioner(s), Mr. Tapesk Kumar Singh, learned Senior Counsel appearing on caveat for respondent no.4 and Ms.Pallavi

Pratap, learned counsel appearing on caveat for respondent no.3.

2. We are not inclined to interfere with the impugned judgment/order(s). The Special Leave Petition is, accordingly, dismissed.

3. Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)